

**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/08/2017 AT 11.30 AM**

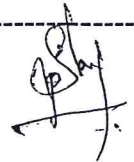
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/81/2017
PETITION NUMBER : CP/36/2017
NAME OF THE PETITIONER(S) : P.S SASIDHARAN
NAME OF THE RESPONDENT(S) : PAMBA ELECTRONIC SYSTEMS PVT LTD & 4 ORS
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

i) K. Moorthy
P. Stella Mary

Counsel for Petitioner.
ORDER



Counsel for the applicant in CA 181/2017 present. No representation on behalf of the respondents. Heard the applicant. It has been stated that the petitioner has received a communication by email and proper notice from R2 to R4 on 18.8.2017 stating that they are convening the EGM on 25.8.2017 in spite of the directions given by this Tribunal by way of interim order on 17.8.2017. Counsel for applicant filed proof of sending the copy of the order dated 17.8.2017 to the other side. Counsel for petitioner has placed proof of sending notice for moving this application but has not filed proof of delivery.

It is also submitted that the respondents are convening the EGM almost with the same agenda. The counsel is insisting on passing orders in relation to the interim reliefs (b) and (e) which are:

- (b) To restrain the resolutions and agendas passed in the illegal board meeting dated 4.2.2017 and 6.3.2017 as null and void.
- (e) Pass an order of temporary injunction restraining the Respondents 2 to 5 from convening any EGM or any such Board meetings till the disposal of the above company petition and dealing in any manner in respect of the company.

In view of the urgency, I permit the respondents to convene the EGM on 25.8.2017 as scheduled, however, I direct the respondents not to implement any resolutions or agenda passed in the said EGM without leave of this Tribunal. Counsel for petitioner is directed to communicate this order to the respondents. Put up on 19.09.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)